IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 22nd day of September, 2006

CONTEMPT PETITION NO.77/2005 IN ORIGINAL APPLICATION NO.48/2005

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Dinesh Chawla,
D.E.O. Grade-B,
O/o Directorate of Census,
Census Department,
6B, Jhalana Doongri,
Jaipur.

By Advocate: Shri P.N. Jatti

... Applicant/Petitioner

Versus

Shri D.K.Sikri, Registrar General, Govt. of India, Department of Census, Ministry of Home Affairs, 2A, Mansingh Road, New Delhi.

By Advocate : Shri V.S.Gurjar

... Respondent

ORDER

The learned counsel for the respondent has brought to our notice copy of the order dated 16.1.2006, passed in D.B.Civil Writ Petition NO.10095/2005, whereby operation of the impugned order dated 5.8.2005, has been stayed.

2. In view of this subsequent development, the present Contempt Petition does not survive for consideration as the decision rendered in the case of S.N.Kumawat (D.B.Civil Writ Petition No.10095/2005), where stay has been granted by the

Hon'ble High Court, was made basis for granting relief to the applicant/petitioner in this Contempt Petition. This Contempt Petition stands disposed of accordingly. Notices issued to the respondents are hereby discharged.

(J.P.SHUKLA) MEMBER (A)

(M.L.CHAUHAN) MEMBER (J)

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